

SUO MOTO DISCLOSURE UNDER SECTION 4(1)(b) OF RTI ACT, 2005

CHAPTER I

INTRODUCTION

BACKGROUND ON HANDBOOK

In the field of public administration, enactment of “The Right to Information Act, 2005” (Central Act No. 22 of 2005) has been evolved in our country as a vision for providing good quality administration and services to the society. The State Government of Meghalaya too has embarked upon this concept of dissemination of information pertaining to various governmental activities. This handbook has been compiled to provide as a guide and material for use not only by the Governmental officials but also by the public.

The content has been prepared to supply the information relating to various Governmental activities being taken up by the Law Department respectively. In this handbook, it includes various chapters on information like the duties, functions, powers of the officers in Law Department, it also provide information on the establishment, and staff, public information officer, appellate authority, budget, grants in aid, various schemes, procedures of policy taking, type and categories of files. Hope that for the quest and requirement of the general public who applies for information for such important and relevant files, documents, office papers etc, this handbook would be of immense help and valuable to all users.

**Shri C.V.D. Diengdoh
Secretary to the Govt. of Meghalaya,
Law Department**

OBJECTIVES

The main objective of this handbook is basically to provide information to citizens of India and for use by the Government offices in pursuance of the Right to Information, Act 2005. (Central Act No.22 of 2005). By providing such information it will not only ensure better administration of this department, but it will also guarantee accountability and transparency far and wide.